

Gazette of India 4-30/4/83
New Delhi, dated 15.4.83
Amendment No. 2

NOTIFICATION

G.S.R. 352 In exercise of the powers conferred by sub-section (1) of section 47 of the Indian Railways Act, 1890 (9 of 1890), the Central Government hereby makes the following rules, further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:-

1. (1) These rules may be called the Indian Railways (Open Lines) General (Second Amendment) Rules, 1983.
- (2) They shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In the Indian Railways (Open Lines) General Rules, 1976, in rule 4.15, in sub-rule (1), proviso to clause (a), shall be substituted, namely:-

"provided that provision of side lights on goods trains and Electric Multiple Unit trains may be dispensed with;"

82/Safety(A&R)/29/9/(2)

Note: The Indian Railways (Open Lines) General Rules, 1976 have been notified in the Gazette of India, Extra-ordinary, dated 21.7.8, Part II, Section 3, Sub-section (i) under G.S.R.No.445(E). The Indian Railways (Open Lines) General (Amendment) Rules, 1983 are under the process of being notified in the Official Gazette.

(C.K. Swaminathan)
Member Traffic, Railway Board & E-officio
Secretary to the Government of India

TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART II, SECTION 3,
SUB-SECTION (1).

(Y.S.L. Mathu)
Director (Safe),
Railway Board

To
The Manager,
Government of India Press,
Mayapuri, NEW DELHI.